

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Schedule of Advance/Orientation Course for District Judges (Entry Level) (Third Batch)
from 02.04.2018 to 13.04.2018
First Week (02.04.2018 to 07.04.2018)

DATE/DAY	SESSION – I 10.00 am to 10.30 am	SESSION – II 10.30 am to 12.00 noon	SESSION – III 12.15 pm to 1.30 pm	SESSION – IV 2.15 pm to 3.45 pm	SESSION – V 4.00 pm to 5.30 pm
02.04.2018 (Monday)	Inauguration of the Programme – By Shri Mohd. Fahim Anwar, Registrar General, High Court of M.P., Jabalpur & Officers of the Academy	Constitution, classification and jurisdictional aspects of Criminal Courts – Jurisdiction, territorial and subject-matter, particularly with reference to Sessions Judges and Special Sessions Court/Judge: N.D.P.S. Act, SC/ST (P.A.) Act, Electricity Act, Prevention of Corruption Act, Juvenile Justice (Care & Protection of Children) Act including cognizance of offences and bar against cognizance under Sections 195 & 197 Cr.P.C – By Shri Axay Kumar Dwivedi, ADJ, Jabalpur <i>(Followed by open interaction for 10 minutes)</i>	Overview of the concept of communication and PPT on greatest human strengths – By Shri Kevin Pereira	Sessions Trial (i) Cognizance by the Sessions Court (ii) Sessions Trial in general (iii) Trial of procedure relating to evidence and summoning of material witnesses by Court (iv) Order of acquittal – Format and requirement – By Shri Awdhesh K. Gupta, Faculty Member (Sr.) MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Recording of evidence (Sections 135 to 165 Evidence Act) – By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i> (Distribution of exercise relating to framing of charge to be submitted on 03.04.2018) (to be discussed on 04.04.2018 in session IV alongwith discussion on group liability)
03.04.2018 (Tuesday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group I	Sentencing Policy & award of compensation under section 357 Cr.P.C. as also victim compensation scheme – Issues relating to writing of death sentence order – By Shri Vijay Chandra, Registrar (Vig.), High Court Of M.P. <i>(Followed by open interaction for 10 minutes)</i>	Public speaking session – Questions & answers on barriers in communication – By Shri Kevin Pereira	Sexual Offences: (i) Offence of rape and other sexual offences with reference to Criminal Law Amendment Act, 2013 (ii) Concept of consent with special reference to Section 375 IPC – Marital rape with special reference to Protection of Children from Sexual Offences Act, 2012 (iii) Issues relating to gang rape – By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Determination of age of victim – Evidentiary issues with reference to Jarnail Singh's case & Concept and procedural issues relating to Children's Court under Juvenile Justice (Care & Protection of Children) Act, 2015 – By Shri Awdhesh Kumar Gupta, Faculty Member (Sr.), MPSJA <i>(Followed by open interaction for 10 minutes)</i>
04.04.2018 (Wednesday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group II	Key issues relating to Hindu Succession Act, 1956 – By Sanjeev Kalgaonkar, Director In-charge, MPSJA	Public speaking session – Tips on how to improve communication skills – By Shri Kevin Pereira	Group liability – Concept of criminal liability, its different forms (joint constructive and vicarious) and distinction thereto – Framing of charges of group offenders and consequence of non-framing of charges – Appreciation of evidence in general where a group of offenders is involved – By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Marshaling & Appreciation of evidence in criminal trial (i) with reference to witness (ii) with reference to circumstantial evidence (iii) evaluation of defence evidence in sessions cases – By Shri S. N. Khare, Former District Judge <i>(Followed by open interaction for 10 minutes)</i>

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05.04.2018 (Thursday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group III	Law relating to Criminal Appeals and Writing of judgment in criminal appeals – By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i> (to be continued in Session IV)	PPT on power of positive attitude – By Shri Kevin Pereira	How to deal with old pending cases – Strategy discussion – By Shri Onkar Nath, Member Secretary, State Court Management System Committee, High Court of M.P., Jabalpur <i>(Followed by open interaction for 10 minutes)</i>	Law relating to Criminal Appeals and Writing of judgment in criminal appeals – By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>
06.04.2018 (Friday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group I	Issues relating to framing of charges – By Shri S. N. Khare, Former District Judge	Public speaking session – Summing up of the training session – By Shri Kevin Pereira	Electricity cases: (i) Offences and trial procedure (ii) Issues relating to cognizance, imposition of fine and civil liability – By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Issues relating to presumption and inference with special reference to sections 304-B, 306 IPC and 113-A & 113-B of Evidence Act – By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>
07.04.2018 (Saturday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group II	Discussion on judgments submitted by the participants – By Officers of the Academy	Motor Accident Claims – General procedure of Motor Accident Claims Tribunal How to write an award – Breach of insurance policy under Motor Vehicles Act (Sections 163-A & 140) – By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Motor Accident Claims – Assessment of compensation – In personal injury cases – Defence of Insurance Company (Section 170 Motor Vehicles Act) – By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	4.00 pm to 5.00 pm Motor Accident Claims – Assessment of compensation – In death cases – By Shri P.C. Gupta, ADJ, Jabalpur <i>(Followed by open interaction for 5 minutes)</i> 5.00 pm to 5.30 pm Motor Accident Claims – Doctrine of Pay & Recover – By Shri Awdhesh Kumar Gupta, Faculty Member (Sr.), MPSJA <i>(Followed by open interaction for 5 minutes)</i>

- Note:**
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 - (2) The Time Table is subject to change as per exigencies.
 - (3) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR IN-CHARGE

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Schedule of Advance/Orientation Course for District Judges (Entry Level) (Third Batch)
from 02.04.2018 to 13.04.2018
Second Week (09.04.2018 to 13.04.2018)

DATE/DAY	SESSION – I 10.00 am to 10.30 am	SESSION – II 10.30 am to 12.00 noon	SESSION – III 12.15 pm to 1.45 pm	SESSION – IV 2.30 pm to 4.00 pm	SESSION – V 4.15 pm to 5.30 pm
09.04.2018 (Monday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group III	Law relating to bail: (i) General consideration for grant, refusal and cancellation of bail (ii) Presumption of innocence – Whether relevant in bail proceedings? (iii) Rule of parity – Where desirable or compelling circumstance for grant or refusal of bail (iv) dealing with successive bail applications – Legal issues (v) bail in heinous offences and sensitive matters (vi) anticipatory bail and regular bail – Considerations thereof (vii) Default bail and bail after conviction and pending of appeal (Contd.....) – By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA	Law relating to bail: (i) General consideration for grant, refusal and cancellation of bail (ii) Presumption of innocence – Whether relevant in bail proceedings? (iii) Rule of parity – Where desirable or compelling circumstance for grant or refusal of bail (iv) dealing with successive bail applications – Legal issues (v) bail in heinous offences and sensitive matters (vi) anticipatory bail and regular bail – Considerations thereof (vii) Default bail and bail after conviction and pending of appeal – By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA	Key issues relating to M.P. Civil service (Conduct) Rules, 1965 for Judges of District judiciary and Dos and Don'ts of a Judge – Vigilance perspective – By Shri Satyendra Kumar Singh, Principal Registrar (Vig.), High Court Of M.P., <i>(Followed by open interaction for 10 minutes)</i>	Legal writing skills – English – By Ms. Anamika Sisodia
10.04.2018 (Tuesday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group I	Law relating to Civil Appeals (Regular and Misc.) and writing of judgment in civil appeals – By Sanjeev Kalgaonkar, Director In-charge, MPSJA (Contd....) <i>(Followed by open interaction for 10 minutes)</i>	Law relating to Civil Appeals (Regular and Misc.) and writing of judgment in civil appeals – By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Key issues relating to Guardians & Wards Act & Hindu Adoption and Maintenance Act, 1956 & overviewing of Hindu Marriage Act, 1955 – By Shri S. N. Khare, Former District Judge <i>(Followed by open interaction for 10 minutes)</i>	Legal writing skills – English – By Ms. Anamika Sisodia
11.04.2018 (Wednesday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group II	Discussion on – Issues relating to marking and proof of documents in civil cases and issues relating to Stamp Act and Registration Act – By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Key issues relating to Court Fees and Suits Valuation – By Shri Awdhesh K. Gupta, Faculty Member (Sr.), MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Grant of Probate – Extent of jurisdiction of Probate Court – Procedural issues – By Shri Sudeep K. Shrivastava, Addl. Director, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Legal writing skills – English – By Ms. Anamika Sisodia

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12.04.2018 (Thursday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group III	Journey of Execution Petition – By Shri Awdhesh K. Gupta, Faculty Member (Sr.), MPSJA (Contd.....) (Followed by open interaction for 10 minutes)	Journey of Execution Petition – By Shri Awdhesh K. Gupta, Faculty Member (Sr.), MPSJA (Followed by open interaction for 10 minutes)	Issues relating to Partition decree – By Shri Sudeep K. Shrivastava, Addl. Director, MPSJA (Followed by open interaction for 10 minutes)	Legal writing skills – English – By Ms. Anamika Sisodia
13.04.2018 (Friday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group I	Journey of Land Acquisition – From reference to award – By Shri Bharat P. Maheshwari, Law Officer to the Governor of M.P., Bhopal (Followed by open interaction for 10 minutes)	Law relating to Criminal Revision – By Shri Awdhesh K. Gupta, Faculty Member (Sr.), MPSJA (Followed by open interaction for 10 minutes)	Trial of counter/cross cases – Trial procedure and evidentiary issues – By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA (Followed by open interaction for 10 minutes)	<i>Valedictory Session</i> – By Officers of the Academy

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